

## Office of the Chief Judge, City Sessions Court at Calcutta

2 & 3, Bankshall Street, Kolkata -700 001

Order No. 202

Dated Kolkata, 29.05.2021

Pursuant to the letter No. 2180-RG dated 16.05.2021 of the Hon'ble High Court at Calcutta conveying the direction of the Hon'ble Court that "**The subordinate Courts shall regulate their functions in a restricted manner**" and in continuation of this office earlier order no. 195 dated 17.05.2021 the following Judicial Officers of the West Bengal Judicial Service posted under the judgeship of City Sessions Court at Calcutta shall be available for taking only urgent matters **either physically or through Video Conference or in hybrid mode** in respect of their respective cadres on the days mentioned hereunder. **However, filling of the applications under Section 438 Cr.P.C or 439 Cr.P.C will be taken up only in virtual mode as per this office order No. 192 dated 03.05.2021 till 15.06.2021.**

**In the cadre of Sessions Judge/Additional Sessions Judge.**

| SI. No | Name of the Officers                | Designation                                   | Date for taking urgent matters  | Matters which will be taken up   |
|--------|-------------------------------------|---|---|--|
| 1.     | Sri Partha Sarathi Sen              | Chief Judge, City Sessions Court at Calcutta  | <b>31.05.2021,<br/>02.06.2021,<br/>04.06.2021,<br/>07.06.2021,<br/>09.06.2021,<br/>11.06.2021<br/>&amp;<br/>14.06.2021.</b> | Applications under section 438 Cr.P.C., under section 439 Cr.P.C., and Bail applications in respect of cases which are pending in the Court of Chief Judge, City Sessions Court at Calcutta  |
| 2.     | Smt. Sanghamitra Podder (In-charge) | Additional District & Sessions Judge, Bench-I | <b>31.05.2021,<br/>02.06.2021,<br/>04.06.2021,<br/>07.06.2021,<br/>09.06.2021,<br/>11.06.2021<br/>&amp;<br/>14.06.2021.</b> | Applications under section 438 Cr.P.C., under section 439 Cr.P.C. of the Court of Chief Judge, City Sessions Court at Calcutta (if Chief Judge, City Sessions Court at Calcutta does not sit for taking such matters) and Bail applications in respect of cases which are pending in the Court of Additional District & Sessions Judge, Bench-I. |

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|----|---------------------------------|--|---|---|
| 3. | Smt. Sutanuka Nag               | Additional District & Sessions Judge, Bench-II | <b>01.06.2021,<br/>03.06.2021,<br/>05.06.2021,<br/>08.06.2021,<br/>10.06.2021<br/>&amp;<br/>15.06.2021.</b>                 | Applications under section 438 Cr.P.C., under section 439 Cr.P.C. of the Court of Chief Judge, City Sessions Court at Calcutta (if Chief Judge, City Sessions Court at Calcutta does not sit for taking such matters) and Bail applications in respect of cases which are pending in the Court of Additional District & Sessions Judge, Bench-II. |
| 4. | Smt. Sutanuka Nag (In-charge)   | Additional District & Sessions Judge, FTC-I    | <b>01.06.2021,<br/>03.06.2021,<br/>05.06.2021,<br/>08.06.2021,<br/>10.06.2021<br/>&amp;<br/>15.06.2021.</b>                 | Applications under section 438 Cr.P.C., under section 439 Cr.P.C. of the Court of Chief Judge, City Sessions Court at Calcutta (if Chief Judge, City Sessions Court at Calcutta does not sit for taking such matters), and Bail applications in respect of cases which are pending in the Court of Additional District & Sessions Judge, FTC-I.   |
| 5. | Smt. Sanghamitra Podder         | Additional District & Sessions Judge, FTC II   | <b>31.05.2021,<br/>02.06.2021,<br/>04.06.2021,<br/>07.06.2021,<br/>09.06.2021,<br/>11.06.2021<br/>&amp;<br/>14.06.2021.</b> | Applications under section 438 Cr.P.C., under section 439 Cr.P.C. of the Court of Chief Judge, City Sessions Court at Calcutta, and Bail applications in respect of cases which are pending in the Court of Additional District & Sessions Judge, FTC-II.   |
| 6. | Shri Syama Prasad Chattopadhyay | Registrar                                      | <b>31.05.2021,<br/>02.06.2021,<br/>04.06.2021,<br/>07.06.2021,<br/>09.06.2021<br/>&amp;<br/>14.06.2021.</b>                 |   |

9/05/2021.  
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Ld. Chief Metropolitan Magistrate, Calcutta and Ld. Senior Municipal Magistrate, Calcutta are directed to prepare roaster of seating of Judicial Offices for taking urgent matters during the period from 01.06.2021 to 15.06.2021 and also

prepare the staff roster for that period and forward the same to the undersigned for necessary approval.

Ld. Chief Metropolitan Magistrate, Calcutta is also directed to prepare roster of seating of remand magistrates on holidays during the period from 01.06.2021 to 15.06.2021, if not done in the mean time.

All the Judicial Officers of the Judgeship of City Sessions Court at Calcutta are requested to prepare roster of staff under their control on and from 31.05.2021 to 15.06.2021, except on holidays and the day/days of complete lockdown, if declared by Govt. of W.B. and to send the same to undersigned at the earliest for approval and also for uploading the same in the website of City Sessions Court at Calcutta. It is, however, made clear that in the event, any staff who has been granted leave on duty, the said staff shall have to remain in the station and he shall keep his mobile in 'on mode' even on the day of his leave on duty. It is also to be ensured that a staff who shall be on leave on duty on a particular day must attend office on the said very day, if he is called by his P.O./ P.O -in-charge and in case he does not turn up, his leave application will be viewed strictly.

All the Judicial Officers of the Judgeship of City Sessions Court at Calcutta, under the establishment of Chief Metropolitan Magistrate, Calcutta and Senior Metropolitan Magistrate, Calcutta are also to ensure that during the period from 01.06.2021 to 15.06.2021, except on holidays and the days of complete lock down, if declared by Govt. of W.B., the offices and Courts under their control shall remain open at least in a skeletal manner and they are also to ensure that any case record or any document relating to such record must be placed before the Higher Court, if the requisition for the same is reached either to their respective courts or offices.

During the period from 01.06.2021 to 15.06.2021, except on holidays and the day of complete lock down, if declared by Govt. of W.B. the filling of cases u/s 438 / 439 of the Cr.P.C. and filling of Criminal Appeal and Criminal Revision cases will be virtual **as per this office order No. 192 dated 03.05.2021**, which is annexed herewith).

**In respect of pending applications either under section 438 Cr.P.C or under section 439 Cr.P.C.,** Ld. Advocates are at liberty to send their requests for urgent inclusion of the same before the specified bench at the specified Email-id of Chief Judge, City Sessions Court at Calcutta or by filling a put up application along with a preponing application before the available bench, physically.

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cases pending before the said Courts shall have to be made in the Court of Chief Metropolitan Magistrate, Calcutta/Additional Chief Metropolitan Magistrate, Calcutta-I/ Additional Chief Metropolitan Magistrate, Calcutta-II as per their respective jurisdiction over Police Stations or as directed by Chief Metropolitan Magistrate, Calcutta.

It is further ordered that Shri Avijit Mondal, System Assistant attached to the Judgeship of City Sessions Court at Calcutta Shri Prince Srivastava, DSA, attached to the Judgeship of City Sessions Court at Calcutta shall remain present on all working days alternatively.

It is further ordered that CAO, Head Clerk, Accountant, Session clerk, Nazir and other staff member of City Sessions Court at Calcutta are hereby directed to remain present on the all the dates at City Sessions Court at Calcutta as per roster which is prepared separately.

Office is directed to publish the instant order in the official website of the Judgeship of City Sessions Court at Calcutta and also to circulate this order to the all concerned.

**Email-id of Chief Judge, City Sessions Court at Calcutta :**  
**[chiefjudgesessions@gmail.com](mailto:chiefjudgesessions@gmail.com)**



Encl. As stated

Chief Judge  
City Sessions Court at Calcutta.  
29.05.2021

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